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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

CP NO. 11/2005 IN
OA NO. 686/2000

This the 11th day of March, 2005

HON'BLE MR. JUSTICE M.A.KHAN, VICE CHAIRMAN (J)
HON'BLE MR. S.K.NAIK, MEMBER (A)

Sh. R.B.Joshi,
Room No.207A,
Ministry of Defence,
Sena Bhawan,
D-1 Wing,
New Delhi-110001.

(By Advocate: Sh. Asish Nischal)

Versus

Shri A.N.Tewari,
Secretary,
Department of Personnel and Training,
Ministry of Personnel, Public Grievances and Pension,
North Block,
New Delhi-110001.

(By Advocate: Sh. K.R.Sachdeva)

ORDER (ORAL)

Hon'ble Mr. Justice M.A.Khan, Vice Chairman (J)

Learned counsel for respondents has stated that the time to implement the order of the Tribunal dated 6.7.2004 passed in OA-686/2000 has been extended by the Tribunal till 31.3.2005 by a separate order. He further submits that respondents have already processed the matter and decided to implement the order of the Tribunal. It is submitted that the compliance affidavit is likely to be filed on behalf of the respondents shortly and much prior to 31.3.2005. It is further submitted that the respondents would not seek further time for implementing the order.

2. In view of this, counsel for applicant does not press this application at this stage, he, however, submitted that in case the order is not implemented, the applicant be granted liberty to file a fresh CP after 31.3.2005.

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3. In the totality of the facts and circumstances of the case, particularly in view of the submissions made on behalf of the respondent, we do not wish to proceed with this CP at this stage and discharge the notices and dismiss it. It will be open to the applicant to move a fresh CP, if necessary, after 31.3.2005.

Naik

(S.K. NAIK)

Member (A)

M.A. Khan

(M.A. KHAN)

Vice Chairman (J)

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